

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Non-baled Coir Yarn (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1927 in Gazette of India dated the 14th July, 1973.
- (ii) The Export of Coir Mattings (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1928 in Gazette of India dated the 14th July, 1973.
- (iii) The Export of Human Hair (Inspection) Amendment Rules 1973, published in Notification No. S.O. 1929 in Gazette of India dated the 14th July, 1973.
- (iv) The Export of Coir Yarn (Inspection) Amendment Rules 1973, published in Notification No. S.O. 1930 in Gazette of India dated the 14th July, 1973.
- (v) The Export of Coir Product (Inspection) Amendment Rules 1973, published in Notification No. S.O. 1931 in Gazette of India dated the 14th July, 1973.

[Placed in Library. See No. LT-5293/73].

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following 3 Bills passed by the Houses of Parliament during the current session and assented to since a

report was last made to the House on the 24th July, 1973:—

- (1) The Manipur Appropriation Bill, 1973
- (2) The Andhra Pradesh Appropriation (No. 2) Bill, 1973
- (3) The Orissa Appropriation (No. 2) Bill, 1973

**PAPERS LAID ON THE TABLE—
Contd.**

REPORT OF COMMITTEE ON UNEMPLOYMENT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATASWAMY): I beg to lay on the Table:

- (i) A copy of the Report (in English) of the Committee on Unemployment (Vols. I & II).
- (ii) A copy of the summary (Hindi version) of the main conclusions and recommendations of the Committee on Unemployment.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the Report mentioned at (1) above simultaneously.

[Placed in Library. See No. LT-5294/73]

12. 50 hrs.

ARREST OF MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following wireless message, dated the 2nd August 1973, from the Superintendent of Police, Kottayam, Kerala:—

"I have the honour to inform you that Sarvashri M. M. Joseph

[Mr. Speaker].

and Varkey George, Members, Lok Sabha, were arrested at 11.00 hours and 11.25 hours respectively at Kottayam, on the 2nd August 1973, under Section 57 of the Kerala Police Act for defying prohibitory orders under sections 21 and 23 of the Kerala Police Act, promulgated by the Additional District Magistrate, Kottayam, Kerala".

(Interruptions)

MR. SPEAKER: Mr. Samar Guha, I am not permitting it. I have not permitted anything. Please do not do it. This is not the occasion for such things.

12.51 hrs.

STATEMENT RE. CURRENT STRIKE SITUATION ON THE INDIAN RAILWAYS

MR. SPEAKER: Mr. L. N. Mishra.
(Interruptions)

MR. SPEAKER: I will give ten minutes every day.

(Interruptions)

MR. SPEAKER: What is this going on between Mr. Madhu Limaye and you?

SHRI PILOO MODY (Godhra): It is personal animus between them.

MR. SPEAKER: Then we can have an 'animus hour'! You go on doing anything when I have called on the Minister to make a statement, ignoring the procedures of the House. You are having it for your entertainment and the entertainment of the House. Every day you do it.

To Mr. Madhu Limaye also, you are a senior member. You should not get involved like this.

श्री मधु लिमाये (बोकार) : ये लोग हम को हमेशा ही तंग करते रहते हैं। मैं

घाय जानते ही हूँ कि घायकी अनुमति ले कर ही बोलता हूँ। लेकिन फिर भी ये तंग करते हैं। घायकी तबियत खराब पड़े, इसके लिए मैं प्रयास करता हूँ।

अध्यक्ष महोदय: इन से मत उलझा करें।

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, I regret to inform the House of a sudden dislocation of rail traffic, both passenger and goods, brought about by the illegal and precipitate action of a section of the staff.

This started on the evening of 1st August at the Delhi Main station. Some of the locomen working in groups along with outsiders armed with daggers, boarded a number of shunting engines and forced the crew to drop fire, blocking all movements in the yards resulting in immediate cancellation of some trains and exceptional delays to other services.

As of midnight, the dropping of fire of some engines at some places coupled with mass absenteeism, was suddenly resorted to by the Loco staff at sheds at several important places on the Railways.

This illegal strike has been perpetrated suddenly without any immediate cause and without giving notice or intimation to the Administration at any place. The House is aware of the fact that there is great need today to maintain at top pitch the transport of essential commodities like foodgrains, petroleum and coal to scarcity areas and raw materials to industries and steel plants. This equally damages the financial resources of the Railways as well as the Government.

The manner in which this action has been planned and executed and the degree of intimidation and coercion that is being employed is clearly